

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ROYAL WOOD PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Royal Wood Private Limited
2.	Date of incorporation of corporate debtor	30 th September, 2008
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Delhi under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20212DL2008PTC183837
5.	Address of the registered office and principal office (if any) of corporate debtor	B-4/9, III rd Floor Mianwali Nagar, Paschim Vihar Delhi -110087, India
6.	Date of closure of Insolvency Resolution Process	17 th February, 2020 (180 days and extended 90 days from the Commencement of CIRP)
7.	Liquidation commencement date of corporate debtor	12 th February, 2021 (Order received on 15 th February, 2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Name– Prawincharan Prafulcharan Dwary Reg No- IBBI/IPA-002/IP-N00331/2017-2018/10937
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Add – 407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmedabad, Gujarat -380015 Email - dwaryprawin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat -380014 Email – cirp.royal@gmail.com
11.	Last date for submission of claims	17 th March, 2021

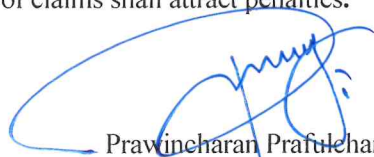
Notice is hereby given that the National Company Law Tribunal, Delhi Bench has ordered the commencement of liquidation of the Royal Wood Private Limited on 12th February, 2021 (Order received on 15th February, 2021).

The stakeholders of Royal Wood Private Limited are hereby called upon to submit their claims with proof on or before 17th March, 2021, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 18th February, 2021
Place: Ahmedabad


Prawincharan Prafulcharan Dwary
Liquidator of Royal Wood Private Limited
Reg. No- IBBI/IPA-002/IP-N00331/2017-2018/10937

